

(b) if so, the details thereof;

(c) the action taken against Benami Land holdings during the last three years;

(d) whether some State Governments have submitted proposals to raise the maximum limit of land holdings; and

(e) if so, the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b). There is no proposal under consideration with the Union Government to redetermine the land holding limits ceiling.

(c) The issue relating to taking action against Benami Land Holdings has been inter-alia discussed at various fora including Revenue Ministers/Chief Ministers Conferences. In the recently concluded Revenue Ministers Conference held on 27.12.95 it was inter-alia decided that panchayats should be allowed to assist the Revenue officials at various levels in unearthing the surplus land which include Benami holdings in addition to detection of concealed tenants and unrecorded share-croppers. The recommendations of the Conference have been forward to the States for taking appropriate steps in the matter.

(d) and (e). The State Governments of Maharashtra and West Bengal had submitted the proposals to raise the maximum limit of land holdings. Subsequently, both the States have withdrawn their proposals. The Government of India have not taken any decision to raise the maximum limit of the land holdings.

Power Projects in Maharashtra

840. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state

(a) whether several new power projects of Maharashtra are awaiting clearance of the Union Government;

(b) if so, the details thereof;

(c) the reasons for delay to give clearance to these projects; and

(d) whether any time bound programme has been framed to clear all the projects within the stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b). The details of power projects of Maharashtra, which are under examination in the Central Electricity Authority (CEA) for accord of

techno-economic clearance, are given below :

S.No.	Name of the Project	Capacity (MW)
1.	Patalganga CAPP (M/s. Reliance Patalganaga Power Pvt. Ltd.)	410
2.	Chikaldara H.E. Project (Pumped Storage Scheme)	2x200
3.	Uran G.T.P.P. Exam.	400

(c) and (d). Patalganga Project has been accorded in-principle clearance. Additional information/clarification have been sought from the project authorities by the CEA for consideration of accord of techno-economic clearance to the other two projects. The project authorities are required, as per the prescribed procedure, to obtain besides the techno-economic clearance from CEA, the requisite statutory and other clearances from the sanctioning agencies at the Centre and in the State. The status of these projects is being monitored regularly by the Ministry of Power and the Central Electricity Authority to expedite the requisite clearances.

[Translation]

CAPART

841. SHRI LALIT ORAON : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether social organisations of Bihar have been provided grants under 'CAPART' scheme from January 1, 1994 to June 30, 1996; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) CAPART has reported that during the period 1.1.1994 to 30.6.1996, it has sanctioned 436 projects to voluntary agencies in Bihar. Out of the sanctioned amount of Rs. 12.97 crores for these projects, CAPART has since released Rs. 6 crores to the concerned voluntary agencies.

[English]

Utilisation of MP's Funds

842. SHRI RAJIV PRATAP RUDY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the funds earmarked through MPs' recommendations in the States of Bihar, U.P., Orissa and West Bengal have not been utilised for 1994-95, 1995-96;